

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.17
C.P.(IB)/205(AHM)2021

Order under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on ..06/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Rajesh Bohra a.w. Ld. Adv. Ms. Sangeeta Bohra
For the IRP : Ms. Anjali Choksi
For the Respondent : Ld. Adv. Mr. Raju Kothari (SBI)

ORDER

We direct the Petitioner to serve notice upon the other creditors i.e., Oriental Bank of Commerce, Corporation Bank, State Bank of Hyderabad, and International Asset Reconstruction Company Pvt. Ltd., and file an affidavit of service of notice within two weeks.

The matter stands adjourned to 26.07.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**

Rajeev